

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, COURT – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 25-04-2024 AT
02.30 P.M. THROUGH VIDEO CONFERENCING:

PRESENT : SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. VENKATARAMAN SUBRAMANIAM, HON'BLE MEMBER (TECHNICAL)

APPLICATION NUMBER : IA/IBC/LIQ/2/CHE/2024

PETITION NUMBER : CP(IB)/88(CHE)/2022

NAME OF THE APPLICANT : S Dehaleesan (RP) M/s. Malola
Management Consulting Services Pvt Ltd

NAME OF THE RESPONDENT(S) : --

UNDER SECTION : Reg 33(1) & 34(1) of IBBI Reg, 2016 r/w
Rule 11 of NCLT Rules, 2016

ORDER

Ld. Counsel Mr. A.G. Sathyanarayana for the Applicant.

Ld. Counsel for the Applicant stated that CIRP period has expired and this Application has been moved to pass an order for the Liquidation of the Corporate Debtor. During the last hearing on 21.03.2024 the Liquidator was asked to clarify how the Liquidation value was arrived at.

Ld. Counsel for the Applicant states that revised Form H has been e-filed.
Registry is directed to take physical copy.

List the Application for hearing on **07.05.2024**.

-Sd-
VENKATARAMAN SUBRAMANIAM
Member (Technical)

-Sd-
JYOTI KUMAR TRIPATHI
Member (Judicial)

phk